

CASE NO.:
Appeal (civil) 1235 of 1999

PETITIONER:
STATE OF HARYANA

RESPONDENT:
SATISH KUMAR

DATE OF JUDGMENT: 23/02/2005

BENCH:
B.P. SINGH & ARUN KUMAR

JUDGMENT:
J U D G M E N T

(With office report)

WITH CRL.APPEAL NO. 1236 of 1999
(With office report)

Date: 23/02/2005 These Appeals were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.P. SINGH
HON'BLE MR. JUSTICE ARUN KUMAR

For Appellant(s) Ms.Avneet Toor, Adv.
For Mr.D.P.Singh, Adv.
Mr Vinay Kumar Garg,Adv.

For Respondent(s) Dr.Sumant Bharadwaj, Adv.
Mr.A.C. Jain, Adv.
Ms. Mridula Ray Bharadwaj,Adv.

UPON hearing counsel the Court made the following
O R D E R

The appeals are dismissed in terms of the signed judgment.

(Sheetal Dhingra)
Court Master

(Vijay Dhawan)
Court Master

[Signed Non-Reportable judgment is placed on the file]

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No.1235 OF 1999

STATE OF HARYANA

Appellant (s)

VERSUS

SATISH KUMAR

Respondent(s)

WITH CRL.APPEAL NO.1236/1999

B.P. SINGH, J.

We have heard counsel for the appellant State and also perused the order of the High Court.

In a case under the Prevention of Food Adulteration Act, 1954 (hereinafter referred to as 'the Act') the High Court after considering the evidence on record found that the prosecution has not been able to make out a case under Section 16(1)(a)(ii) read with Section 7 of

the Act. It accordingly allowed the appeal and acquitted the respondent.

We have gone through the material on record and heard counsel for the appellant. We find no reason to interfere with the order of acquittal.

These appeals are, therefore, dismissed.